

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH): (a) Yes, Sir. The Central
Government provides loan assistance
under the Centrally sponsored scheme
for integrated development of small
and medium towns to the State Gov-
ernments for towns identified under
the scheme.

(b) and (c). The main details of
the schemes are:

(i) the scheme would cover towns
with population of 1 lakh and below
on the basis of 1971 census.

(ii) Preference will be given to
the District Headquarters of the
Sub-Divisional towns or Mandi
towns or other important growth
centres.

(iii) the level of expenditure per
town on the basis of approved
schemes will be around Rs. 1 crore,
out of which Central assistance
upto Rs. 40 lakhs will be released
during the plan period for the
schemes conforming to the guide-
lines, and the balance funds would
be provided by the State Govern-
ment and implementing agencies.

(iv) Components eligible for
assistance on a matching basis
are:—

(a) Land Acquisition and Deve-
lopment for Residential, Commer-
cial and industrial schemes. Resi-
dential scheme will include sites
and services with or without core
housing,

(b) Traffic and Transportation,

(c) Development of mandis/
markets, industrial estates and
other service and processing faci-
lities for benefit of agricultural
and rural development in the
hinterland,

(d) The State Government
should include under their com-
ponent, schemes relating to slum
improvement, urban renewal,
water supply and sanitation, pre-
ventive medical facilities, parks
and play-grounds etc.

(v) It has been emphasised that
local bodies of the town should be
encouraged and assisted to partici-
pate in the preparation and imple-
mentation of the programme,

(vi) The Central assistance is
provided in the form of a loan re-
payable in 25 years with a morate-
rium of 5 years at the interest rate
of 5.5 per cent.

Import of Fishing trawlers

1921. SHRI N. K. SHEJWALKAR:
Will the Minister of AGRICULTURE
be pleased to state:

(a) whether it is a fact that despite
all available and technical know-how
and production facilities in the coun-
try, the Central Government are im-
porting fishing trawlers from abroad;

(b) if so, the number of trawlers
Government propose to import during
1980-81 and 1981-82; and

(c) whether the import is causing
disincentive to the local industry?

THE MINISTER OF STATE IN
THE M'NISTRY OF AGRICULTURE
AND RURAL RECONSTRUCTION
(SHRI R. V. SWAMINATHAN): (a)
The import scheme for fishing vessels
currently in operation has taken into
consideration the indigenous capa-
bility of construction of fishing ves-
sels.

(b) No fresh authorisation are
under consideration for 1980-81 and
1981-82.

(c) Does not arise.